

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
BANGALORE**

Appeal(s) Involved:

C/749/2008-DB

[Arising out of Order-in-Appeal No. 127/08 dated
22/10/2008 passed by Commissioner of Customs (Appeals),
Bangalore]

AAF INDIA PRIVATE LIMITED

NO.149/150, BANDAPURA VILLAGE,
MARASOOR POST, ANEKAL TALUK,
BANGALORE DIST. BANGALORE-562106

Appellant(s)

Versus

**Commissioner of Customs
BANGALORE-CUS**

C.R. BUILDING, QUEENS ROAD,
P.B.NO. 5400,
BANGALORE - 560001
KARNATAKA

Respondent(s)

Appearance:

None

For the Appellant

Mrs. Kavita Podwal, AR

For the Respondent

Date of Hearing: 27/06/2018

Date of Decision: 27/06/2018

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20841 / 2018

Per : S.S GARG

When this matter was called up, none appeared on behalf of
the appellant despite notice. On perusal of the records, it is

noticed that this matter has been coming up for disposal regularly and was adjourned on some pretext or other. Today also, none appeared on behalf of the appellant. It appears that the appellant is no longer interested in pursuing the appeal. In view of this, the appeal is dismissed for non-prosecution.

(Order was pronounced and dictated
in Open Court on **27/06/2018**)

P. ANJANI KUMAR
TECHNICAL MEMBER

S.S GARG
JUDICIAL MEMBER

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